

**Court fee**

700. SHRIMATI RODA MISTRY:  
SHRI S. W. DHABE:

Will the Minister of LAW AND JUSTICE be pleased to refer to the answer to Unstarred Question 1494 given in the Rajya Sabha on the 5th December, 1983 and state:

(a) whether the Committee of Law Ministers, set up by the Conference of Law Ministers of States/Union Territories held in New Delhi on the 18th and the 19th June, 1982 has since considered the question of rationalisation of court fees and submitted its report to Government;

(b) if so, whether Government have accepted the recommendations made by the Committee; and

(c) what category of cases are proposed to be exempted from the payment of court fees?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) Yes, Sir.

(b) and (c) The final report of the Committee of Law Ministers is to be placed before the Conference of Law Ministers of States/Union Territories, proposed to be held during the course of the year, 1985, for consideration.

**Marking of Vicks as Ayurvedic preparation**

701. SHRI DHULESHWAR MEENA:  
Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "VICKS an AYURVEDIC MNC" appearing in the 'Economic Times', New Delhi, dated the 13th March, 1985;

(b) if so, how a product like 'VICKS' which was earlier marketed as an Allopathic product with the English names of various ingredients used in its composition has suddenly been transformed into an 'Ayurvedic' product just by using the Ayurvedic names for them; and

(c) If so, what checks Government are exercising or propose to exercise over such clever manoeuvring by erstwhile Multinational Drug Companies?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) and (c) Approvals for marketing of drugs and pharmaceuticals are granted in accordance with the provisions of Drugs and Cosmetics Act and Rules, which are administered by the State Governments and the Ministry of Health. 'Vicks' has always been a price decontrolled item under the Drugs Control Order, 1979.

**Supply of Indane gas Cylinders**

702. SHRI SHRIKANT VERMA: Will the Minister of PETROLEUM be pleased to state:

(a) whether there is any proposal under Government's consideration to supply the Indane Gas cylinders to consumers in cities from the counters; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) and (b) Yes, Sir. A system of "Cash and Carry" has been introduced by the Oil Industry on an experimental basis in a small number of markets through a few distributors. Under this system the

customer has the option to take/collect the refill cylinder from the godown of the dealer and obtain a rebate of Re. 1 in the price. Customers opting for this arrangement are given suitable briefing on safe handling, transporting, connecting/disconnecting of the refill cylinder.

#### Setting up of Polyester Plants

703. SHRI R. SAMBA SIVA RAO: Will the Minister of PETROLEUM be pleased to state—

(a) whether Government propose to set up five polyester plants in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) and (b) Letters of Intent/Industrial Licence have been issued to; M/s. Karnataka State Industrial Investment & Development Corporation Ltd., M/s Madhya Pradesh State Industrial Development Corporation Ltd., M/s Reliance Textile Industries Ltd., M/s Orissa Synthetics Ltd., Punjab State Industrial Development Corporation Ltd., and M/s India Polyfibres Ltd. to set up polyester staple fibre plants in the States of Karnataka, Madhya Pradesh, Maharashtra, Orissa, Punjab and Uttar Pradesh respectively.

#### Setting up of new acrylic fibre plant

704. SHRI R. SAMBA SIVA RAO: Will the Minister of PETROLEUM be pleased to state:

(a) whether Government propose to set up a new acrylic fibre plant in the country; and

(b) if so, the name of the place where it is proposed to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) and (b) A letter of intent has been issued for setting up a plant to manufacture acrylic ore in District Moradabad, Uttar Pradesh.

#### Unsatisfactory performance of public sector fertilizer units in the country

705. SHRI RAM NARESH KUSHAWAHA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the names of public sector fertilizer units in the country which have been continuously showing unsatisfactory performance during the last three years;

(b) what are the reasons therefor; and what is the extent of loss in production suffered by these units as a result thereof during the same period; and

(c) whether Government have reviewed the working of these fertilizer units to formulate a reorganisation plan to make them financially viable and if so, what are the details in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VEE-RENDRA PATIL): (a) Names of the public sector fertilizer units showing unsatisfactory performance during the last three years are as follows:—

1. Fertilizer Corporation of India (Sindri, Gorakhpur, Ramagundam and Talcher units).

2. Hindustan Fertilizer Corporation (Namrup-I, Namrup-II, Durgapur and Barauni units).

(b) Equipment and power problems are the major factors responsible for unsatis-